

(2022) 12 P&H CK 0060

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 11751 Of 2022

Aila And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 16-12-2022

Acts Referred:

Citation : (2022) 12 P&H CK 0060

Hon'ble Judges : Avneesh Jhingan, J

Bench : Single Bench

Advocate : Menka Gupta, Rahul Sidher, Geeta Sharma

Final Decision : Dismissed

Judgement

Avneesh Jhingan , J

1. This petition is filed seeking directions to the official respondents to protect life and liberty of the petitioners from the hands of private respondents as petitioners have solemnized marriage against the wishes of parents and other relatives.
2. Learned counsel for the petitioners seeks permission to withdraw the present petition with liberty to avail remedies in accordance with law and pursue the representation.
3. Dismissed as withdrawn with liberty as prayed for.
4. There is no doubt that in case petitioners approaches the police authorities in Haryana, the needful in accordance with law would be done expeditiously.
5. It is clarified that this court has not commented on marriage, its validity and age of the petitioners.